

IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI

CC NO:

Securities and Exchange Board of India,  
a statutory body established under the  
provisions of Securities and Exchange  
Board of India Act, 1992, having its  
regional office at Block No.1, Rajendra  
Bhawan, Rajendra Place District Centre,  
New Delhi 110 008 and represented by  
its Assistant General Manager Kum.  
Jyoti Jindgar.

...Complainant

Vs.

1. Ganga Cavery Agro Forestry Ltd., a  
company incorporated under the  
provisions of Companies Act, 1956  
and having its registered office at  
15/8- B, Sector- 5, Rohini, Delhi-  
110085.

2. Shri Nardev Bansal, S/o not known  
to the complainant; Occupation  
Director of the Accused No.1;

27

③ 02401 Ro 19592002



Address: As of the Accused No. 1.

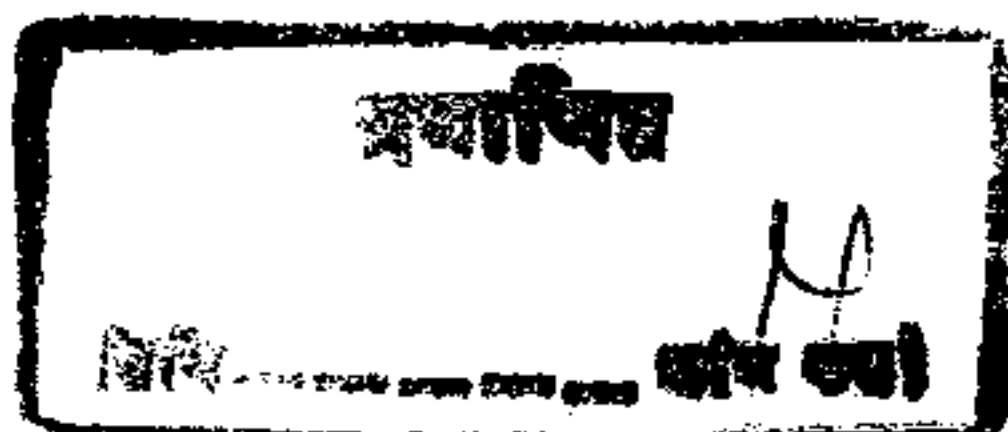
3. Shri Ram Chand, S/o not known to  
the complainant; Occupation

Director of the Accused No.1;

Address: As of the Accused No. 1.

...Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF  
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)  
AND 27 OF SECURITIES AND EXCHANGE BOARD OF  
INDIA ACT, 1992





SEBI VS. GANGA CAVERY AGRO

27.06.12

Present. Sh. Manish, proxy counsel for complainant.

Proceedings against accused no. 1 be conducted u/s 305 Cr.PC.

Ct. Rajesh Kumar, Process Server is present for his statement u/s 82 Cr.PC qua accused Nardev Bansal and Ram Chand.

His statement is recorded separately and discharged. I am satisfied with the statement of process server qua accused no. 2 and 3. In view of statement accused Nardev Bansal and Ram Chand are declared Proclaimed offender. File be consigned to the Record Room till accused were arrested.

(G.N. PANDEY)  
ACMM(SPL ACTS), CENTRAL  
DELHI/27.06.12

